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L-25012(11)/5/2024-LME NMCG-
Ministry of Jal Shakti
Department of WR, RD&GR
National Mission for Clean Ganga

Major Dhyanchand National Stadium
Near India Gate, New Delhi
Date: 10. 07.2024

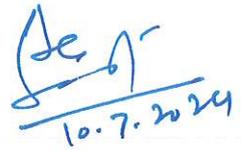
Sub: Interim response on behalf of the National Mission for Clean Ganga (NMCG) & Central Water Commission (CWC) in the matter of OA no 515/2023- Ganga Pollution Vs State of U.P & Others. - before the Hon'ble NGT(PB).

**

Sir,

1. This has a reference to the Order dated 27.05.2024, passed by the Hon'ble NGT in the above subject matter inter-alia involving the issue of demarcation of floodplain zone of river Ganga and its tributaries.
2. That an interim response on behalf of the NMCG & CWC in compliance of the order/directions dated 27.05.2024 is attached, seeking at least three weeks' additional time for filing detailed response in the matter.
3. Therefore, it is humbly requested that the interim response of the NMCG & CWC be arranged to be placed before the Hon'ble Tribunal for consideration.
4. This issues with the approval of the competent authority.

Encl: As above



10.7.2024

Anup Kumar Srivastava
Executive Director (Tech)

To,

The Registrar, Hon'ble National Green Tribunal, Copernicus Marge New Delhi

Copy for information to:

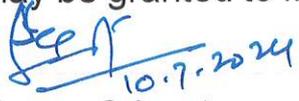
- (1) PS to the Secretary DoWR, RD&GR, Ministry of Jal Shakti New Delhi
- (2) PS to the DG NMCG

(3) Director CWC, River Conservation Directorate, R.K Puram New Delhi

L-25012(11)/5/2024-LME NMCG-
Ministry of Jal Shakti
DoWR, RD&GR
National Mission for Clean Ganga

Interim response on behalf of the National Mission for Clean Ganga (NMCG) & Central Water Commission (CWC) in the matter of OA no 515/2023- Ganga Pollution Vs State of U.P & Others.

1. That the above matter is being considered by the Hon'ble NGT along with the other connected matters involving the issue of demarcation of floodplain zone of river Ganga and its tributaries in the State of UP in the context of the provisions of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, and the views of the State of U.P proposing to adopt criteria of interval of five years, twenty-five years and hundred years for identifying the flood plains zones.
1. That the Hon'ble Tribunal vide its order dated 27.05.2024 has implemented the following as respondents in the matter: -
 - (i) Central Water Commission (CWC) through its Chairman;
 - (ii) National Mission for Clean Ganga (NMCG) through its Chairman.
3. That the response to the matter of demarcation of the flood plains zone, in the light of the submissions made by the State Government of U.P, is under active consideration in consultation with the administrative Ministry of Jal Shakti & Central Water Commission.
4. Therefore, meanwhile, it is humbly submitted before this Hon'ble Tribunal that at least three weeks' additional time may be granted to file a detailed response in the matter.


Anup Kumar Srivastava
Executive Director (Tech)